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Serial No. of Order	Date of Order	Order with Signature	Office note to action (if any) taken on order
3	29.3.95	<p>Heard Shri B.S.Tripathy. No merit in Misc.application 201/95 inasmuch as there is absolutely no acceptable material to affirm that the appeal was filed by the petitioner as contended by the petitioner. However, the petitioner is at liberty to file an appeal if he so desires and take the consequences. With these observations Misc.application 201/95 is disposed of.</p> <p style="text-align: right;">VICE-CHAIRMAN</p>	<p>Cofm no. 2 Dt-9-1-95</p> <p>A copy of Order may be given to both the counsel.</p> <p>11/1/95</p> <p>3-0(5)</p> <p>Received Copy of Order dt-9-1-95 & along with 3 copies notices on behalf of Mr. Anur Mishra, Sr.C</p> <p>Asst. P. O. A.C.</p> <p>11/1/95</p> <p>MA NO. 201/95</p> <p>M.A filed at 'H.Y' filed by the Petitioner praying for extension directions. OA disposed on 9.1.95. For orders pl.</p> <p>Bu</p> <p>28/3/95 Bench.</p> <p>order no. 3 dt. 29.3.95</p> <p>Copy to both the Counsel may be given.</p> <p>Bu</p> <p>30/3/95</p> <p>30.3.95 50(8)</p>

Received Copy of Order dt-29-3-95 on behalf of Mr. Anur Mishra, Sr.C

Asst. P. O. A.C.

30/3/95